

the 20th December, 1989 indicating the procedure to be adopted to fill up these vacant seats. Action has since been initiated to carry out the directions of the Honourable Supreme Court for filling up these vacant medical seats.

Settlement of River water Dispute

*49. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have any specific plans to settle the river water dispute amongst Karnataka, Tamil Nadu and Andhra Pradesh;

(b) if so, the details thereof;

(c) whether Government propose to set up a Tribunal or Commission to decide the issue; and

(d) if so, what will be its constitution?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) There is no river water dispute amongst Karnataka, Tamil Nadu and Andhra Pradesh.

(b) to (d). Do not arise.

Pension Scheme for working Journalists and Non-Journalist Employees of Newspapers

*50. SHRI L.K. ADVANI: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) the pension scheme suggested by the Expert Group set up by Government to go into the question of providing a pension scheme for working journalists and non-journalist employees;

(b) when the recommendations of the Expert Group were received by Government;

(c) the time scheduled fixed for follow up action on the Report; and

(d) whether the Employees Provident Funds and Miscellaneous Provisions Act, 1952 has been amended accordingly?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The report of the Expert Group was received in May, 1989 and is under examination. The Group has recommended consideration of two pension scheme with varied benefits.

(d) Not yet, Sir.

Racket in Export of Children for Camel Race

*51. SHRISRIKANTHADATTA NARASIMHARAJA WADIYAR: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Racket in export of children for camel race" appearing in "The Hindu" (Gurgaon Edition) dated 12 September, 1989;

(b) if so, the action taken against the racketeers;

(c) whether such incidents had come to notice earlier;

(d) if so, the details thereof; and

(e) the action taken against the racketeers involved in those cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) As per the information available 7 cases-2 in Delhi, 4 in Hyderabad and 1 in Bombay have been registered by the Police.

(c) No, Sir.

(d) Does not arise.

(e) In one case relating to Delhi, the Police have already filed the charge sheet.

**Implementation of Agreement with
Doctors**

*52. SHRI JAI PRAKASH AGARWAL:
Will the Minister of HEALTH AND FAMILY
WELFARE be pleased to state:

(a) whether the agreement signed by

Government on 2 August, 1989 in respect of doctors including those of Senior Administrative Grade, has been implemented and if so, the details in this regard;

(b) if not, the reasons therefor; and

(c) the steps Government propose to take to implement the agreement?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (c). A statement indicating the action taken in regard to implementation of the various items included in the Memorandum of Settlement entered into with the doctors on the 21st August, 1989 (not 2nd August, 1989) in so far as doctors belonging to the Central Health Service are concerned is given below.